

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SIMTEL TRADING CORPORATION PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of the Corporate Debtor	SIMTEL TRADING CORPORATION PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	27/08/2012
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ernakulam, under the Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of the Corporate Debtor	U52390KL2012PTC031974
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Cheraykkayath Building, Grace Home No. 8/700R, Vayanasala Junction, Thengode Thrikkakara Ernakulam Kerala 682030 – India
6.	Insolvency commencement date in respect of corporate debtor	01.12.2022
7.	Estimated date of closure of insolvency resolution process	30.05.2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Vikky Dang Reg No: IBBI/IPA-003/00359/2021-2022/13763
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Add: B-11, Near Mangal Bazar Gurudwara, Vishnu Garden, New Delhi-110018 Email – vikkydang@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Office Address –83, National Media Centre, Shanker Chowk, Nr. Ambiance Mall / DLF Cyber City , Gurugram – 122002 Email – cirp.simteltrading@gmail.com
11.	Last date for submission of claims	15.12.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NOT APPLICABLE
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NOT APPLICABLE
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at :	(a) www.ibbi.gov.in (b) NOT APPLICABLE


Notice is hereby given that the National Company Law Tribunal has ordered the commencement of Corporate Insolvency Resolution Process of Simtel Trading Corporation Private Limited on 01.12.2022 .

The creditors of Simtel Trading Corporation Private Limited are hereby called upon to submit their claims with proof on or before 15.12.2022 to the interim resolution professional at the email/address mentioned against entry No . 10 .

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means .

A financial creditor belonging to a class as listed against the entry No.12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No . 13 to act as authorised representative of the class [NA] in Form CA [NA].

Submission of false or misleading proofs of claim shall attract penalties .


Vikky Dang
Interim Resolution Professional
Regn No.: IBBI/IPA-003/00359/2021-2022/13763
Date:02.12.2022
Place: Gurugram